

PART III

**DEPARTMENT OF ANIMAL HUSBANDRY,
FISHERIES AND DAIRY DEVELOPMENT**

NOTIFICATION

The 6th December, 2013

No. G.S.R. 64/C.A.IV/1897/S.6 and P.A.2/1914/S.3/Amd. (5)/2013.-

With reference to the Government of Punjab, Department of Animal Husbandry, Fisheries and Dairy Development, Notification No. G.S.R.49/C.A.IV/1897/S.6 and P.A.2/1914/S.3/Amd./2013, dated the 26th August, 2013 and in exercise of the powers conferred by section 3 of the Punjab Fisheries Act, 1914 (Punjab Act No.2 of 1914), and section 6 of the Indian Fisheries Act, 1897 (Central Act No. IV of 1897), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules further to amend the Punjab Fisheries Rules, 1985, namely:-

RULES

1. These rules may be called the Punjab Fisheries (Amendment) Rules, 2013.
2. In the Punjab Fisheries Rules, 1985, in Schedule-1 under the heading "S.A.S. Nagar (Mohali)", after serial no.2 and the entries relating thereto the following shall be added, namely:-
"(3) Mirzapur Reservoir
(4) Siswan Reservoir "

G. VAJRALINGAM,

Financial Commissioner and Principal
Secretary to Government of Punjab,
Department of Animal Husbandry,
Fisheries and Dairy Development.